

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No. 311/2013

Jodhpur, this the 4th day of February, 2016

CORAM

Hon'ble Dr. K.B.Suresh, Judicial Member

1. Camel Farm Karmchari Union, Bikaner through its President Kishna Ram Raika, S/o Tanna Ram, aged 48 years, Temporary Status Labour in National Research Centre on Camel, Jorbeer, Bikaner; r/o village Gadwalla, District Bikaner.
2. Durga Singh S/o Shri Bhim Singh, aged 48 years, Temporary Status Labour in National Research Centre on Camel, Jorbeer, Bikaner, r/o Tilak Nagar, Bikaner.

.....Applicants

By Advocate: Mr Vijay Mehta

Versus

1. Indian Council of Agricultural Research, Krashi Bhawan, New Delhi through its secretary.
2. Director, National Research Centre on Camel, Jorbeer, Post Bag No. 7, Bikaner-334001.

.....Respondents

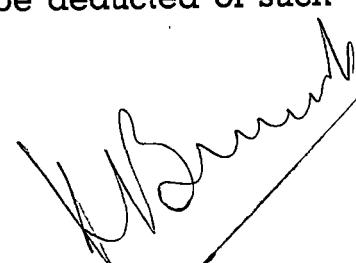
By Advocate : None present.

ORDER (Oral)

Heard. Apparently, the applicant is covered by the ruling of this Bench in OA No. 313/2005 dated 23.09.2008. These employees are also granted temporary status w.e.f. 01.09.1993. In the said order, it

D.B.C.W.P. of the Hon'ble High Court of Rajasthan and the Hon'ble High Court dismissed the Writ Petition.

2. It appears from Annex. A/3 that the applicant and others were granted temporary status w.e.f. 01.09.1993, therefore, the benefits which were granted to the applicants in O.A. No. 313/2005 will be extended en masse to the applicants herein also. Accordingly, OA is allowed to that extent and GPF will continue to be deducted of such employees. No Costs.



[Dr. K.B.Suresh]
Judicial Member

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